

For Admission.

Raju Borch
26/11.

For Admission.

14.1.2000 Benet

Order d. 30.3.2000

Copy of order
may be given to
both the counsels.

5.4.2000

S.O.(J)

9. order Dated 29.11.99.

At request adjourned to
17.01.2000.

Member (J).

10. order Dated 17.01.2000

Learned Counsel for the petitioner
has expired hence his name may
not appear in Cause list in future.
Adjourned to 30.03.2000.

Vice-Chairman
17/11

11. Order dated 30.3.2000.

Id. counsel for the applicant
and Mr. U.B. Mohapatra, Id. Addl. Standing
Counsel appearing for the Respondents are
present and heard. Id. counsel for the
applicant files a memo seeking permission
to withdraw this case on the ground
that negotiation is going on for
amicable settlement of the grievance
of the applicant. Applicant is permitted
to withdraw this OA and the OA is
accordingly disposed of, as withdrawn.

Vice-Chairman

Member (Jd.)